

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-745(PB)/2020

IN THE MATTER OF:

Drip Capital Inc.

....Applicant/petitioner

v.

Al-Saqib Exports Pvt. Ltd.

....Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 05.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

DR. V.K SUBBURAJ
HON'BLE MEMBER (TECHNICAL)

PRESENT:

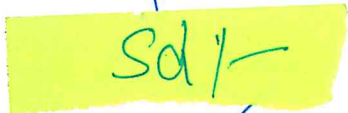
For the Petitioner

Mr. Chandrashekhar A. Chakalabbi, Adv.

ORDER

None present on behalf of the corporate debtor. The petitioner side is present therefore the petitioner is hereby directed to issue notice to the corporate debtor intimating next date of hearing.

List on 11.12.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)